

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 08 OF 2016 &**  
**IA NO. 07 OF 2018**

**Dated: 5<sup>th</sup> January, 2018**

**Present: Hon'ble Mr. Justice. N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Delhi Transco Ltd. ... Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Dhananjay Baijal  
Mr. Nikhil Nayyar for R-1  
  
Mr. Rahul Kinra  
Mr. Ashutosh K. Srivastava for R-4

**ORDER**  
**(IA No. 07 of 2018)**  
**For Delay in Filing Rejoinder**

Heard the learned counsel appearing for both the parties.

After hearing the learned counsel appearing for both the parties and going through the reasoning given in the accompanying affidavit along with application explaining the delay of eight days in filing the rejoinder, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA No. 07 of 2018 for delay in filing the rejoinder is allowed.

**APPEAL NO. 08 OF 2016**

The learned counsel appearing for the Appellant prays for four weeks time to file his written submission in the matter.

The learned counsel appearing for the Respondents also pray for two weeks time thereafter to file their written submission/reply in the matter.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

The learned counsel appearing for the Appellant is permitted four weeks time to file his written submission in the matter. He may file his written submission in the matter by 05.02.2018 after duly serving copy on the other side.

The learned counsels appearing for the Respondents are permitted to file their written submission/reply in the matter by 19.02.2018 after duly serving copy on the other side.

Thereafter, rejoinder, if any, may be filed on or before 26.02.2018 after duly serving copy on the other sides.

List the matter 28.02.2018, as requested by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/v*